

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 224/MP/2017

Subject : Petition under Section 79 (1) (d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, seeking relaxation in the O&M Norms.

Date of Hearing : 7.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : North East Transmission Company Limited (NETCL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NETCL
Shri Shubham Arya, Advocate, NETCL
Shri Satyajeet Ganguli, NETCL
Ms. Tanya Sareen, Advocate, NETCL
Shri Naveen Kr. Mishra, NETCL
Shri Bimal Ram Nagar, NETCL

Record of Proceeding

At the outset, learned counsel for the Petitioner requested the Commission to relax the O&M norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and to allow the Petitioner to claim the additional O & M charges as claimed in the present Petition.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**